

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

C.P.NO. 19/91 in O.A. 238/90

Date: 22-10-91.

Between:

K.Lakshmana Rao. ✓

Applicant/Applicant

and

1. Sri J.M.Achary, Sub-Divisional Officer, Telecom, Srikakulam. ✓
2. Sri M.R.Subrahmanyam, Chief General Manager, Telecommunications, A.P. Hyderabad. ✓

(P.3 in the main O.A. is not a necessary party in this C.P.) ✓

.. Respondents/Respondent s

For the Applicant: Mr. M.Keshava Rao, Advocate. *Not present*

For the Respondents: Mr.N.R.Devraj, Addl. CGSC. ✓

CORAM:

THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER(ADMN) ✓

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL) ✓

The Tribunal made the following Order:-

When the case was called learned counsel for the applicant was not present. He was absent on the earlier occasions also on 23-9-91, 30-9-91 and 8-10-91. The Contempt Petition is therefore dismissed for default. No costs.

523/10/91
Deputy Registrar (J)

To

1. Sri J.M.Achary, Sub-Divisional Officer, Telecom, Srikakulam. ✓
2. Sri M.R.Subrahmanyam, Chief General Manager, Telecommunications, A.P.Hyderabad. ✓
3. One copy to Mr.M.Keshava Rao, Advocate C-9, S.B.H.Colony, Saidabad-Hyd
4. One copy to Mr.N.R.Devraj, Addl.CGSC. CAT.Hyd. ✓
5. One spare copy. ✓

(B1 PVM)

pvm

10/10/91
22/10/91

IN The CAT. Hyd. Bench

The Hon'ble Mr. R. Balasubrahmanyam (M)

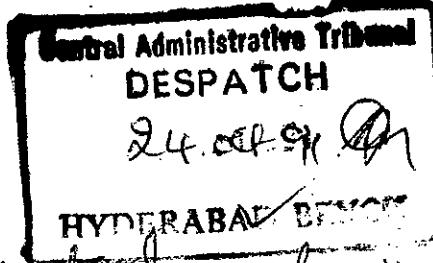
The Hon'ble Mr. T. Chandrasekhan Reddy. (CJ)

Dated 22/10/91 ✓

Order:

CP. 19/91 w

CA 238/90. ✓



CP. Dismissed for Default

23/11/91

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

M.A.NO. 1460 of 1991: (Petition to condone delay in filing
the Restoration Petition) ✓

&
M.A.NO.1461 of 1991: (Petition for Restoration of C.P.
Dismissed for default on 20.10.91) ✓
in
C.P.NO.19 of 1991 in O.A.NO. 238 of 1990. ✓

Between

Dated: 11.12.91. ✓

K.Lakshmana Rao. ✓ ...

Applicant. ✓

And

1. Sri J.M.Achary, Sud Divisional Officer, Telecom, Srikakulam.
2. Sri. M.R.Subrahmanyam, Chief General Manager, Telecommunications, A.P., Hyderabad. ✓

... ✓

Respondents. ✓

Counsel for the Applicant

: Shri. M.Kesava Rao. ✓

Counsel for the Respondents

: Shri. N.R.Devraj, Addl. CGSC. ✓

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member. ✓

The Tribunal made the following order:-

We have heard both sides in these two MAs. We
see no merits in these applications. Hence we dismiss these
applications. ✓

O L
Deputy Registrar(Judl.)

(P/29)

Copy to:-

1. Sri J.M.Achary, Sub-Divisional Officer, Telecom, Srikakulam. ✓
2. Sri M.R.Subrahmanyam, Chief General Manager, Telecommunications, A.P., Hyderabad. ✓
3. One copy to Shri. M.Kesava Rao, C-9, S.B.H., Kian colony, Hydt
4. One ~~copy~~ copy to Shri. N.R.Devraj, Addl.CGSC CAT, Hyd. ✓
5. One spare copy. ✓

Rsm/-

DH&C
Rsm

M.A. No. 1460 & 1461/91

C.P. 19/91 in O.A. 238790

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

O.A. is pending to be
settled

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

posting
section

THE HON'BLE MR.

V.C

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. Chandra Sekhar Reddy : M(J)

DATED: 11/12/1991

ORDER/ JUDGMENT:

M.A./R.A./C.A. No. 1460/91 & 1461/91

C.P. 19/91

in

O.A. No.

238790

T.A. No. (W.P. No.)

Admitted and Interim directions

Issued

Allowd.

Disposed of with directions

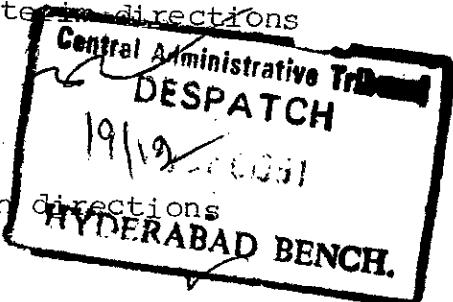
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

M.A. Ordered/Rejected

No order as to costs.



pvm

Q. 18
Q. XII/91